

**IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD ' B ' BENCH, HYDERABAD.**

**BEFORE SHRI S.S. GODARA, JUDICIAL MEMBER AND
SHRI L. P. SAHU, ACCOUNTANT MEMBER
(Through Virtual Hearing)**

**ITA No.200/Hyd/2020
(Assessment Year : 2011-12)**

M/s. Modi Ventures,
Secunderabad-500 003
PAN AAJFM 0646DAppellant.

Vs.

Income Tax Officer,
Ward 10(4), Hyderabad.Respondent.

Appellant By : Smt. S .Sandhya.
Respondent By : Shri Rohit Majumdar (D.R.)

Date of Hearing : 8.6.2021.
Date of Pronouncement : 14.06.2021.

O R D E R

Per Shri S.S. Godara, J.M. :

This assessee's appeal for Asst. Year 2011-12 arises from the Commissioner of Income Tax (Appeals)-6, Hyderabad's order dt.17.12.2019 passed in case No.10445/2018-19/A3 CIT(A)-6 proceedings under Section 143(3) rws 147 of Income Tax Act, 1961 ('the Act').

Heard both the parties. Case file perused.

2. The Id. Authorized representative of the assessee submitted that the assessee does not want to pursue the appeal as he has already filed Forms I & II under the 'Direct Tax Vivad Se Viswas Scheme, 2020'. Therefore, consequent to the same, the assessee desires to withdraw the appeal before the Tribunal. Hence it was pleaded, that the appeal of the assessee may be treated as withdrawn.

3. The learned department representative conceded to the request of the learned authorized representative.

4. After hearing both the parties, according to the learned authorized representative's request of the assessee and we hereby allow the appeal of the assessee to be withdrawn.

7. In the result, appeal of assessee is dismissed.

Order pronounced in the open court on 14th June, 2021.

Sd/-

(L.P. SAHU)
Accountant Member

Sd/-

(S.S. GODARA)
Judicial Member

Hyderabad, Dt. 14.06.2021.

* Reddy gp

Copy to :

1.	M/s. Modi Ventures, 5-4-187/3 & 4, 2 nd Floor, Soham Mansion, MG Road, Secunderabad.
2.	ITO, Ward 10(4), Hyderabad.
3.	Pr. C I T-6, Hyderabad.
4.	CIT(Appeals)-6, Hyderabad.
5.	DR, ITAT, Hyderabad.
6.	Guard File.

By Order

Sr. Pvt. Secretary, ITAT, Hyderabad.